

GOVERNMENT OF INDIA
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
(DEPARTMENT OF PERSONNEL & TRAINING)

LOK SABHA
UNSTARRED QUESTION NO. 1388
(TO BE ANSWERED ON 31.07.2024)

CASES OF CIC CHALLENGED IN COURTS

1388. SHRI PRADYUT BORDOLOI:

Will the **PRIME MINISTER** be pleased to state:

- (a) The details of the number of decisions and orders of the Central Information Commission (CIC) challenged before the High Courts and the Supreme Court of India since 2006, year-wise;
- (b) the period for which these RTI cases are being pending along with the details of the number of cases pending for more than fifteen years, between 10-15 years, 5-10 years and less than 5 years;
- (c) the details of the number of cases which have been filed by public authorities under the Union Government, Department-wise; and
- (d) the details of actions taken by the Government to address the issue of pendency of these cases?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE
(DR. JITENDRA SINGH)**

(a) & (b): The details of number of cases where orders of the Central Information Commission (CIC) have been challenged before various High Courts and the Supreme Court of India is at **Annexure 'A'**. Details of pending RTI cases in terms of timelines are maintained by the concerned Public Authorities and other Petitioners.

(c): Details of number of cases filed by the Public Authorities year-wise is at **Annexure 'B'**. The Department/ Public Authority wise data is maintained by the concerned Authorities.

(d): The Court cases are regularly reviewed by the Departments concerned using the Legal Information Management and Briefing System (LIMBS) platform for effective monitoring of the cases pending in various Courts.

The Central Information Commission is making use of technological tools which include ICT, e-filing, citizen centric services at the portal and hearing in hybrid mode etc. for efficient hearing of cases to minimize litigation.

Annexure 'A'

Years	Number of cases where decisions of Central Information Commission (CIC) have been challenged before various High Courts and the Supreme Court of India	
	High Courts	Supreme Court of India
2007	69	1
2008	74	00
2009	216	07
2010	118	03
2011	106	03
2012	89	06
2013	49	00
2014	99	01
2015	468	05
2016	322	03
2017	199	04
2018	214	02
2019	183	02
2020	94	02
2021	148	03
2022	194	02
2023	205	03
2024(As on 23.07.2024)	96	02
Total	2943	49

Notes:

1. The above number includes disposed and pending cases in which decisions/orders of Central Information Commission have been challenged including cases for early hearing, virtual hearing etc.
2. The information has been compiled on the basis of communications received by the Central Information Commission from various High Courts and the Supreme Court of India.

Annexure 'B'

Years	Details of number of cases filed by the Public Authorities against decisions of Central Information Commission.
2007	35
2008	34
2009	131
2010	66
2011	73
2012	52
2013	24
2014	36
2015	166
2016	112
2017	64
2018	86
2019	62
2020	27
2021	30
2022	63
2023	58
2024(As on 23.07.2024)	14
Total	1133
